

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 16801/2010

(Arising out of impugned final judgment and order dated 14/01/2010 in CMM No. 1290/2008 passed by the High Court of Delhi at New Delhi)

SATNAM SINGH & ORS

Petitioner(s)

VERSUS

PAMELA MANMOHAN SINGH & ORS

Respondent(s)

(With interim relief and office report)
(For final disposal)

WITH

SLP(C) No. 25313-25314/2012

(With Interim Relief and Office Report)

Date: 04/05/2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s)

Mr. R. P. Gupta, AOR

Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s)

Dr. (Mrs.) Vipin Gupta, AOR

Mr. Ashwini Kumar Hota, Sr. Adv.

Mr. Amarjit Singh Bedi, AOR

Mr. Mahender Rana, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by the learned counsel for the petitioners, the matters are adjourned for four weeks for filing rejoinder affidavit.

(VISHAL ANAND)
COURT MASTER(SUMAN JAIN)
COURT MASTER

